

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 102
IB-625/ND/2017**

IN THE MATTER OF:

Indus container Lines Pvt. Ltd.

...PETITIONER

Vs.

Geo Express Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 31.07.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Liquidator

**:Mr. Shivanshu Kumar and Mr.
Vikky Dang, Advocates for Mr.
Ajit Kumar, Liquidator**

For the Respondent/Corporate Debtor

:Mr. Shivam Malhotra, Advocate

ORDER

IA No. 2868 of 2020

IA No. 2868 of 2020 is the 6th quarterly report filed by the liquidator denoting the status of the liquidation. Having perused the report. Let the report be taken on record.

Heard the submissions made by the Learned Counsel for the liquidator. Learned Counsel for the liquidator has submitted that due to Covid-19 the progress report for the quarter ending 31st March, 2020 could not be filed and they have now filed the progress report for the period from 01.01.2020 to 31.6.2020. The said progress report is taken on record. However, the Learned

(Annu)



Counsel for the liquidator is directed to ensure that quarterly reports are filed within time. The Learned Counsel has also submitted that there is a need for disposal of the application IA No. 546/2018 filed by him in terms of Section 66 read with Section 43. Let, this application be listed on the next date of hearing. Let Registry serve notice on the ex-directors to attend the virtual hearing of the application and Learned Counsel for the liquidator is also directed to inform the respondents to the application to attend the virtual hearing on the said date. Post the matter to 19th August, 2020.

- S D -

(V.K. Subburaj)
Member (T)

- S D -

(P.S.N. Prasad)
Member (J)

(Annu)